



2026:AHC:28581

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1878 of 2026

Ashok Kumar Tripathi And 6 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prashant, Ram Chandra Solanki
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ram Chandra Solanki, learned counsel for the writ petitioners, who are seven in number, and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that they are working as Seasonal Revenue Collection Amin since various dates as per the chart recapitulated in para-5 and they have been regularized, but they are seeking computation of period for their regularization in that regard.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

February 10, 2026

N.S.Rathour

(Vikas Budhwar,J.)